

Central Administrative Tribunal
Principal Bench: New Delhi

CP No. 30/2000 In
OA No. 115/99

New Delhi this the 23rd day of February, 2000

Hon'ble Mr. Justice V. Rajagopala Reddy, VC (J)
Hon'ble Mr. R.K. Aahooja, Member (A)

Shri Santosh Kumar
S/o Late Shri G.R. Sawhney
R/o House No. C-1A/68A,
Janak Puri, New Delhi.

..Petitioner

(Petitioner in person)

Versus

1. Shri S.P. Mehta
General Manager
Northern Railway
Baroda House
New Delhi.
2. Shri Ashwani Kumar
Divisional Personnel Officer
D.R.M. Office, Chelmsford Rd.
New Delhi.
3. Doctor Raj Kumar
Medical Director
Central Hospital
Northern Railway
New Delhi.

..Respondents

(By Advocate: Mrs. Meera Chhibber)

ORDER (Oral)

By Reddy, J.:-

In the order of the Tribunal, out of which the contempt arises, respondents were directed to reimburse the expenses incurred by the applicant on the treatment of his daughter in respect of the CT Scan/MRI Test upto the contracted limit. Learned counsel for respondents Mrs. Chhibber states that the amount came to Rs. 7,500/- as per the contract incurred into by the Ministry of Railways with the Doctor Diwan Chand Satpal Aggarwal Institute. Accordingly the respondents handed over two cheques amounting to Rs. 7,500/-.



2. In the circumstances, we do not find any violation of the order of the Tribunal. C.P. is, therefore, closed. Notices are discharged. No costs.

R.K. Ahuja

(R.K. Ahuja)
Member (A)

cc.

V. Rajagopala Reddy

(V. Rajagopala Reddy)
Vice-Chairman (J)